

STATE VS SHAHRUKH
FIR No :127/19
P.S : JAGATPURI, Delhi
U/sec. 307/34 of IPC

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Dinesh Kumar, Ld. Counsel for the applicant/accused having Mobile No.9711419822 (through video conferencing).

IO SI Avnish is present with case file.

He has filed a reply. However, it is submitted by the IO that he has not been supplied with the copy of documents of illness of the child of the accused and therefore, he has not verified any such documents. Ld. Counsel for the applicant seeks adjournment and submits that he will supply the copy of the documents to the IO within 2 days.

Let the fresh verification report be filed on behalf of the IO.

As prayed, be put up for reply/report/arguments on 18.05.2020.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS ALKA DANG
FIR No : 53/20
P.S : JAGATPURI , Delhi
U/sec. 384/306/34 of IPC

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Pradeep Teotia, Ld. Counsel for the applicant/accused having Mobile No.9818964696 (through video conferencing).

Insp. Nafe Singh is present.

Reply has been filed.

Report from Jail but it was not filed. Let the fresh report be called from concerned Jail Superintendent in terms of previous order regarding the medical condition of the accused.

It is submitted by the IO that no medical document documents has been supplied and therefore no verification about the genuinness of the documents of the accused could have been done.

At this stage, Ld. Counsel for the accused seeks adjournment and undertakes to supply the medical documents today itself.

Let the fresh verification report be filed on behalf of the IO.

As prayed, be put up for reply/report/arguments on 14.05.2020.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also

sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS. MOHD. CHAND & ZEBA
FIR No :85/20
P.S : SHAHDARA, Delhi
U/sec.307/34 of IPC & 25/27 Arms Act

COMMON ORDER

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Firoz Khan, Ld. Counsel for the applicant/accused having Mobile No. 9818786510 (through video conferencing).

Ct. Amit is present on behalf of IO SI Gaurav who is available through video conferencing.

Reply filed.

During the course of arguments upon the anticipatory bail application Ld. Counsel for the applicant/accused Mohd. Chand & Zeba sought sometime for clarification regarding the departure and arrival of the accused/applicant from Delhi to Gautam Budh Nagar and from Gautam Budh Nagar to Delhi. Even IO is not available either in person or through video conferencing and Ld. Addl. P.P. submits that she requires the assistance of the IO considering the facts of the present case. Hence let the IO be summoned through video conferencing for the next date of hearing.

Be put up for arguments on 15.05.2020.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

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**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS JANARUDHAN A. VITTAL
FIR No :338/19
P.S : JAGATPURI, Delhi
U/sec. 365/376 of IPC & 10 POCSO Act

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present application for urgent hearing and release of passport and allowing to travel abroad filed on behalf of the applicant/accused has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. K.L. Vinober, Ld. Counsel for the applicant/accused having Mobile No. 8197316117 (through video conferencing).

IO SI Mamta is present with case file.

Reply is filed.

Mr. Mrityunjaya Kumar Ld. Counsel for complainant.

He has also filed the reply to the application

Matter is today fixed for reply/arguments.

In the present application permission was sought on behalf of the applicant to travel abroad from 8th May to 20th June. However, Ld. Counsel for the applicant/accused submits that since application was not disposed off, therefore, applicant could not travel on 08.05.2020 and now flight of the applicant is reschedule for 15.05.2020. In this regard he undertakes to send the copy of the rescheduling documents to the IO through WhatsApp and E-mail.

Let the IO to verify the documents and to file the fresh report.

Be put up for reply/report/verification on 14.05.2020.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS PUNIT GUPTA @ TINU
FIR No : 309/19
P.S : FARSH BAZAR, Delhi
U/sec. 392/394/34 of IPC

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Love Dixit, Ld. Counsel for the applicant/accused.

IO SI Ashok is present with case file.

He has filed reply.

During the course of arguments it is submitted on behalf of the IO that there is previous involvement of the accused but he could not verify the same due to paucity of time and seeks sometime for the same.

Let the IO to file fresh report regarding the previous involvement of the applicant/accused.

Be put up for reply/arguments on 13.05.2020.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

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**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS ANAND SATYARTHI @ ANNU
FIR No : 34/19
P.S : HARSH VIHAR, Delhi
U/sec. 302/201/506/34 of IPC

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Ravinder Kumar, Ld. Counsel for the applicant/accused having Mobile No.9871513364 (through video conferencing).

Ct. Monu is present on behalf of Insp. Ravi Prakash who is available (through video conferencing).

Report from the jail is received.

Arguments heard. Record perused.

Perusal of the report received from Jail through concerned Jail Superintendent reveals that accused is suffering from celiac disease. However, the bail application of the applicant/accused is strongly opposed on behalf of the State on the ground that allegation against the applicant/accused is of serious nature.

However, this Court is of the opinion that It is further reported that he needs special care and attention regarding his food and other needs.

As per report filed on behalf of the IO there is no other male member in the family of the applicant/accused to look after the family of the accused consisting of his wife and small children.

Considering the aforesaid facts and considering the prevailing situation regarding Covid-19 pandemic it would be appropriate if the applicant/accused is released on interim bail to have his care and care of his family and therefore, he be released for 45 days from the date of his release on execution of personal bond in a sum of Rs.25,000/-. Application is disposed off accordingly.

Nothing discussed here-in-above shall tantamount to be an expression of opinion on the merits of the case.

A copy of order be sent to the concerned Jail Superintendent for intimation and due compliance.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

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**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS HAJI ISRAR
FIR No : 747/18
P.S : SEEMAPURI, Delhi
U/sec. 302/201/34 of IPC & 25 Arms Act

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Gaurav Kochar, Ld. Counsel for the applicant/accused having Mobile No.9810323897 (through video conferencing).

None for IO.

Matter is today fixed for report from concerned Jail Superintendent. However, no report is filed.

At this stage Ld. Counsel for the applicant submits through video conferencing that he does not want to press the present application at this stage and wish to withdraw the same.

Heard.

In view of his submissions, present application stands dismissed as withdrawn with liberty to file fresh if any, as per law.

Application is disposed off accordingly.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website.

Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-

2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS RAJ KUMAR
FIR No : 328/15
P.S : NAND NAGRI, Delhi
U/sec. 302/307/34 of IPC

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Lalit Kumar, Ld. Counsel for the applicant/accused having Mobile No.9910592245.

Reply/report is filed through Naib Court.

Arguments heard. Record perused.

In the present case it has been submitted on behalf of the applicant/accused that accused is already on interim bail till today and the present application has been filed for extension of bail for further 45 days.

Heard. Perused the record.

The present applicant/accused was released on interim bail on account of death of his wife to perform the last rites for two weeks. However, now it is submitted that the wife of the accused was government servant and there is no male member in the family to get the formalities completed regarding the benefits of the deceased. It is further submitted that his sons are already in custody and there are only female members and small children in the family. Thus, it is prayed that the interim bail already granted to the applicant/accused may kindly be extended for 45 days so as to withdraw the benefits of the deceased wife of the applicant.

On the other hand, the bail application of the applicant/accused is strongly opposed on behalf of the State Application is opposed on behalf of the state that on the ground that allegation against the applicant/accused is of serious nature.

Hence, it was prayed that the bail application filed on behalf of the applicant/accused may kindly be dismissed.

Having heard the rival submissions on behalf of the parties and considering the fact that there is no adverse report of misuse of liberty already granted to the applicant/accused in the form of interim bail and considering the facts and circumstances of the present case, his interim bail is extended for a further period of 21 days upon the same terms and conditions as already imposed by the earlier order. Applicant shall surrender before the concerned Jail Superintendent on completion of period of interim bail.

Application is disposed off accordingly.

Nothing discussed hereinabove shall tantamount to the expression upon the merits of the case.

Copy of the order be given dasti to the parties including I.O.

A copy of order be sent to the concerned Jail Superintendent for intimation and due compliance.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS SHIVAM TOMAR
FIR No : 23/20
P.S : SHAHDARA, Delhi
U/sec. 376/363/506 of IPC & 6 of POCSO Act

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Arun Gaur, Ld. Counsel for the applicant/accused.

Matter is today fixed for reply/report of the IO. However, at this stage Ld. Counsel for the applicant submits that he does not want to press the present application at this stage and wish to withdraw the same.

Heard.

In view of his submissions, present application stands dismissed as withdrawn with liberty to file fresh if any, as per law.

Request and signature of Ld. Counsel is acknowledged on the application itself.

Application is disposed off accordingly.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

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**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Sh. Rajiv Krishan Sharma Ld. Special P.P for the State (through video conferencing).

Sh. Mehmood Pracha, Ld. Counsel for the applicant/accused having Mobile No.9893200061 (through video conferencing).

Reply to the application has been filed.

IO is not available either in person or through video conferencing since morning till 2 pm.

Ld. Addl.P.P. submits that assistance of the IO is required in the present case and seeks adjournment.

Let the notice be sent to the IO to be present through video conferencing.

As prayed, be put up for arguments on bail application on 13.05.2020.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Ms. Babita Sharma, Ld. Counsel for the applicant/accused having Mobile No.9999417023 (through video conferencing).

IO SI Shivangi is present with case file. She has filed the reply.

At this stage Ld. Counsel for the applicant submits through video conferencing that as the application has been filed wrongly in Shahdara District instead of East District, she does not want to press the present application at this stage and wish to withdraw the same with liberty to file fresh application as per law.

Heard. In view of her submissions, present application stands dismissed as withdrawn with liberty to file fresh if any, as per law.

Application is disposed off accordingly.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS RAJAB ALI KHAN
FIR No : 420/18
P.S : WELCOME, Delhi
U/sec. 363/302/328/201/109/34 of IPC & 6 POCSO Act

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, application filed on behalf of the applicant/accused u/s 55A of the Cr.PC for calling of report from the Jail Superintendent has been filed and is heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Father of the applicant/accused (through video conferencing).

Insp. Rakesh Rana is present.

Reply is filed. However, present matter is not for bail.

Perused the record.

Let the report be called from the concerned Jail Superintendent regarding the allegation made in the application/medical condition of the applicant/accused.

Be put up on 19.05.2020.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS RIFAQAT ALI
FIR No : 50/20, P.S : JAFRABAD, Delhi
U/sec. 147/148/149/186/353/283/332/323/307/302
/427/120B/34/168 of IPC, 25/27 Arms Act & 3/4 PDPP Act

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Sh. Rajeev Krishan Sharma, Ld. Special P.P for the State (through video conferencing).

Sh. Mahesh Sharma, Ld. Counsel for the applicant/accused having Mobile No.9868552844 (through video conferencing).

Inspector Kuldeep Singh, Crime Branch, is available through video conferencing.

Reply to the application is filed along-with document.

During the course of arguments it was revealed that the earlier application filed on behalf of the accused was dismissed on 28.04.2020 but copy of the order has not been attached. Ld. Counsel for the applicant/accused seeks sometime to file a copy of the order.

Hence, as prayed, be put up for arguments on 18.05.2020.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS SURESH MALIK
FIR No : 618/14
P.S : JYOTI NAGAR, Delhi
U/sec. 302/364A/201/506/120B/34 of IPC & 25/27/54/59
A.Act

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Rahul Saraswat, Ld. Counsel for the applicant/accused having Mobile No.8586877727 (through video conferencing).

Insp. Sanjeev Kr. Verma is present.

He has filed the reply.

IO submits that no copy of medical documents were sent and therefore he could not file any verification report regarding the medical documents.

Ld. Counsel undertakes to supply medical documents today itself.

Let the IO to file fresh verification report.

Be put up for reply/report/arguments on 15.05.2020.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020

**Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara),
Karkardooma Courts, Delhi.**

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Lokesh Mishra, Ld. Counsel for the applicant/accused having Mobile No.9899392325 (through video conferencing).

SI Shivangi is present with case file.

Reply is filed.

Arguments heard. Record perused.

In the present case it has been submitted on behalf of the applicant/accused that his regular bail application is pending before Hon'ble High Court which could not be heard due to certain lockdown because of the circumstances regarding Pandemic Covid-19 and therefore, present application has been moved for interim bail.

During the course of arguments Ld. Counsel for the applicant/accused submits that the accused has been falsely implicated in the present case on account of matrimonial and property dispute and family of accused is on the verge of starvation due to prevailing circumstances. Thus, he has prayed the applicant/accused may kindly be granted interim bail.

On the other hand, the bail application of the applicant/accused is strongly opposed on behalf of the State on the ground that the nature of allegation against the accused is of committing gang rape and prosecutrix/victim is minor.

Having heard the rival submissions on behalf of the parties and after perusal of the reply/record it is clear that no ground of interim bail is made out except

making general allegation of hardship to the family. Furthermore, the offences alleged against the accused are of serious nature and beyond the scope of guidelines given by the Hon'ble High Court for releasing the accused persons on interim bail. Hence, no ground for bail is made out. Accordingly, bail application is dismissed.

Nothing discussed here-in-above shall tantamount to be an expression of opinion on the merits of the case.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS KRISHNA DEVI & SOREN SINGH (2)

FIR No : 573/18

P.S : HARSH VIHAR, Delhi

U/sec. 498A/304-B/174A/34 of IPC

COMMON ORDER

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant's/accused persons U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Sunil Ld. Counsel for the applicants/accused persons having Mobile No. 9810238416 (through video conferencing).

IO SI Rajeev is present with case file.

Separate reply has been filed.

At this stage Ld. Counsel for the applicants submits through video conferencing that he does not wish to press the applications at this stage and wants to withdraw the applications with liberty to file fresh as per law.

Heard. In view of his submissions, both the applications stands dismissed as withdrawn with liberty to file fresh as per law.

Application is disposed off accordingly.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS PRAKASH KUMAR
FIR No : 494/19
P.S : NAND NAGRI, Delhi
U/sec. 323/325/506/304/34 of IPC

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Ms. Shobha, Ld. Counsel for the applicant/accused having Mobile No.9818316886 (through video conferencing).

None for IO.

No reply is filed. It is already 2 pm.

Let a fresh report be called from the IO.

Be put up for reply/report on 15.05.2020.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS WASEEM
FIR No : 07/20
P.S : JYOTI NAGAR, Delhi
U/sec. 307 of IPC & 25/27/59A ARMS ACT

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Abbas, Ld. Counsel for the applicant/accused.

IO ASI Mahesh is present with case file.

He has filed the reply.

IO submits that he has not been supplied the copy of medical documents and therefore, no verification report is filed in this regard.

At this stage Ld. Counsel for the applicant/accused seeks adjournment and undertakes to supply the copy of medical documents to the IO.

Let the fresh verification report regarding medical documents be filed.

As prayed, be put up for reply/report/arguments on 18.05.2020.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS RAHUL
FIR No : 5/20
P.S : NAND NAGRI, Delhi
U/sec.360/34 of IPC

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Ms. Anita Dhingra, Ld. Counsel for the applicant/accused having Mobile No.9871439621 (through video conferencing).

None for IO.

It is already 12:30 pm.

No reply has been received.

Let the reply/report be called from the concerned IO.

As prayed, be put up for reply/arguments on 16.05.2020.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of

Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

At 01:35 PM

At this stage Naib Court SI K.P. Singh has filed the reply but he is unable to tell the name of the official who has handed over the reply to him.

Let the IO be summoned through V.C. for the date already fixed i.e. 16.05.2020.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS NARESH KUMAR
FIR No : 306/19
P.S : HARSH VIHAR, Delhi
U/sec. 498/304B/34 of IPC

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present application for preponement of bail application already filed before the regular Court on behalf of the applicant/accused has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Kunal Rana, Ld. Counsel for the applicant/accused having Mobile No. 9999909002(through video conferencing).

Repy filed by Ct. Monu on behalf of Insp. Ravi Prakash who is also available through video conferencing.

However, present application is not for bail but for preponement application.

Heard. It is stated that due to sudden lockdown in view of the Covid-19 Pandemic the regular bail application filed on behalf of the applicant/accused could not be heard and has been pending for about two months. He has been further submitted that the said bail application may kindly be prepone for the purpose of hearing.

In view of the facts and circumstances mentioned in the application and considering that all the bail application has been ordered to be heard as being urgent in nature, application in hand is allowed.

Let the bail application be put up for arguments on 18.05.2020.

A notice in this regard be sent through the A.O. to the concerned Ahlmad for putting the bail application.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS RAJ KUMAR
FIR No : 232/19
P.S : JAGATPURI, Delhi
U/sec. 420/406 of IPC

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Deepak Singh, Ld. Counsel for the applicant/accused having Mobile No.9654290606 (through video conferencing).

IO SI Rakesh Malik is present with case file.

Reply has been filed.

During the course of arguments Ld. Counsel for the applicant/accused submits that he needs sometime to take instruction from the applicant/accused regarding the deposit of amount involved in the present case to be paid to the bank. Hence, as prayed, be put up for report/arguments on 15.05.2020.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS NASIMUDDIN @ CHHOTE
FIR No : 351/18
P.S : NAND NAGRI, Delhi
U/sec. 364A/302/201/120-B/34 of IPC

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Prashant Sharma, Ld. Counsel for the applicant/accused having Mobile No.9758549065 (through video conferencing).

Perokar PSI Bintu Sharma is present with case file.

Reply has been filed.

At this stage Ld. Counsel for the applicant submits through video conferencing that he does not want to press the present application at this stage and wish to withdraw with the liberty to file the same.

Heard. In view of his submissions, present application stands dismissed as withdrawn with liberty to file afresh as per rules.

Application is disposed off accordingly.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website.

Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

Original signed order-sheet will be produced by the undersigned on opening of the Court and copy of the order-sheet and the SD of the Reader be sent to all concerned as device of Digital Signature is reported to have failed yesterday by the Computer Branch.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**

STATE VS
FIR No :
P.S : , DELHI
U/sec.

12.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. -----, Ld. Counsel for the applicant/accused having Mobile No. ----- (through video conferencing).

IO is present with case file.

Arguments heard. Record perused.

In the present case it has been submitted on behalf of the applicant/accused that accused is innocent; he has been falsely implicated in the present case; ----- It has been further submitted that the applicant is the sole bread earner of the family and has no previous involvement in any other case and that the investigation in the present case has already been completed. Thus, it has been prayed that the applicant/accused may kindly be granted on bail.

On the other hand, the bail application of the applicant/accused is strongly opposed on behalf of the State and the I.O stating that investigation is still going on;----- It is further submitted that in case accused is released on bail, there is every likelihood that he may temper with the evidence. Hence, it was prayed that the bail application filed on behalf of the applicant/accused may kindly be dismissed.

Having heard the rival submissions on behalf of the parties and after perusal of the record **this Court is at the opinion that investigation is at the initial stage, nature of allegation against the accused is of serious nature ----- hence no ground for bail is made out. Accordingly, bail application is dismissed.**

Nothing discussed here-in-above shall tantamount to be an expression of opinion on the merits of the case.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

**(DEVENDRA KUMAR SHARMA)
DUTY ADDL. SESSIONS JUDGE
SHAHDARA DISTT./KKD/
DELHI/12.05.2020**